

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BANCH**

CA(CAA) No. 78/2016

IN THE MATTER OF:

M/s. Vegas Dream Restaurant Pvt. Ltd.

...

PETITIONER

Vs

M/s Shri Ram Cashtech Pvt. Ltd.

...

RESPONDENT

SECTION:

Under Section 230-232

Order delivered on 18.07.2017

Coram:

CHIEF JUSTICE M. M. KUMAR

Hon'ble President

DEEPA KRISHAN

Hon'ble Member (Technical)

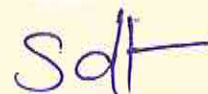
For the Petitioner : -

For the Respondent : -

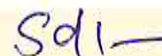
ORDER

On the last date of hearing on 30.06.2017 the matter was called twice and no one had appeared in support of the petition. The situation continues to be the same even today as the matter is to be called twice.

Accordingly, the petition is dismissed for non-prosecution.



(CHIEF JUSTICE M. M. KUMAR)
(PRESIDENT)



(DEEPA KRISHAN)
MEMBER (TECHNICAL)